

CC No. 30/20 & Filing No. 290/2020
Case No. ECIR 21/DZ-1/2012)
Directorate of Enforcement Vs.
M/s. Raja Aederi Consultants Pvt.
Ltd. & ors.
U/s: 44 & 45 of Prevention of
Money Laundering Act, 2002

16.07.2022

Present : Ld. Special Public Prosecutor Sh. Mohd. Faraz for ED.

I have heard the submissions of Ld. Spl. PP for ED. He has submitted that he had moved an application seeking clarification on the point of territorial jurisdiction before the Ld. Principal District & Sessions-cum-Special Judge, CBI (PC Act), RACC, New Delhi, who has disposed of the said application vide order dated 31.05.2022 and assigned the complaint case to this court. He has further submitted that the offence was committed in Delhi, therefore after order dated 31.05.2022 passed by Ld. Principal District & Sessions-cum-Special Judge, CBI (PC Act), this court may adjudicate upon the present complaint case and the same shall not tantamount to review of the previous order dated 23.12.2021.

I have considered the submissions.

Put up for perusal of record and passing of appropriate order on
18.07.2022 at 04:00 p.m.

CHANDRA SHEKHAR
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
16.07.2022